

**GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

**UNSTARRED QUESTION NO.2536  
TO BE ANSWERED ON 14.12.2021**

**INCOME LIMIT FIXED FOR EWS**

**†2536. SHRI DEEPAK BAIJ:**

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) the income limit fixed for Economically Weaker Section (EWS) to become eligible for ten per cent reservation in General Category for various Government services;
- (b) the ground for fixing income in respect of EWS in General Category, Other Backward Classes (OBC); and
- (c) whether categorisation of OBC candidates in creamy layer and income limit exemption for the candidates of General Category is not considered economic inequality?

**ANSWER  
MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT  
(DR. VIRENDRA KUMAR)**

- (a): Persons who are not covered under the existing scheme of reservations for the Scheduled Castes, the Scheduled Tribes and the Socially and Educationally Backward Classes and whose family has gross annual income below Rs.8.00 lakh are to be identified as EWSs for the benefit of reservation.
- (b): The annual family income. The same income limit has been adopted by the Government for determination of EWS beneficiaries.
- (c): No Sir. The prescribed condition for determination of OBC candidates in Creamy layer and for determination of EWS candidates are entirely different except that in both cases the income limit of Rs.8.00 lakh per annum is prescribed.

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